

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DEVKIRAN PAPER MILLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Devkiran Paper Mills Private Limited
2.	Date of incorporation of corporate debtor	30.04.1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U02520KA1985PTC006879
5.	Address of the registered office and principal office (if any) of corporate debtor	Srimaruthinilaya, Hunsurroad, K.R. Nagar, Karnataka, Karnataka, India - 571602
6.	Insolvency commencement date in respect of corporate debtor	26.05.2026 (Order received on 27.05.2026)
7.	Estimated date of closure of insolvency resolution process	21.11.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rishabh Sethi IBBI/IPA 001/IP-P02842/2023-2024/14377
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C 203, Runwal Heights, LBS Marg, Mulund West, Mumbai – 400080. Email: ip.rishabhsethi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: cirp.dpmp1@gmail.com Address: Primus Insolvency Resolution and Valuation, 408, 4th Floor, Manish Chambers, Sonawala Road, Goregaon (E), Mumbai - 400063
11.	Last date for submission of claims	08.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Devkiran Paper Mills Private Limited on 26.05.2026.

The creditors of Devkiran Paper Mills Private Limited, are hereby called upon to submit their claims with proof on or before 08.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Sd/-
Rishabh Sethi
Interim Resolution Professional
Registration No: IBBI/IPA 001/IP-P02842/2023-2024/14377
Authorization for Assignment valid till 30th June 2026

Date: 28th May 2026
Place: Bengaluru